

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

WRIT PETITION (CIVIL)....

@ DIARY NO(S). 8128/2025

ZEP FOUNDATION

PETITIONER(S)

VERSUS

UNION OF INDIA & ORS.

RESPONDENT(S)

FOR ADMISSION

IA No. 77178/2025 - CONDONATION OF DELAY IN REFILING/CURING THE DEFECTS

Date : 04-04-2025 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B.R. GAVAI

HON'BLE MR. JUSTICE AUGUSTINE GEORGE MASIH

For Petitioner(s) :

Ms. Mohini Priya, AOR

Ms. Sayesha Gambhir, Adv.

For Respondent(s) :

UPON hearing the counsel, the Court made the following
O R D E R

1. Delay condoned.
2. We are not inclined to entertain this petition, inasmuch as the relief sought is within the domain of the policy.
3. We, therefore, dispose of the writ petition with liberty to the petitioner to make representation to the respondent(s)/ authority.
4. If such a representation is made, the same would be considered, in accordance with law, within a period of eight weeks from the date of receipt of such a representation.
5. Pending application(s), if any, shall stand disposed of.

Signature Not Verified
Digitally Signed by
NARENDRA PRASAD
Date: 2025.04.04
17:12:13
Reason: [S]

(NARENDRA PRASAD)
DEPUTY REGISTRAR

(ANJU KAPOOR)
ASSISTANT REGISTRAR